

**GOVERNMENT OF INDIA  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO-2287  
TO BE ANSWERED ON 12.03.2025**

**PROTOCOL FOR THE MEMBER OF PARLIAMENT**

**2287 Shri Patel Umeshbhai Babubhai:**

Will the Minister of Parliamentary Affairs be pleased to state:

- (a) whether there are any rules regarding protocol for the Members of Parliament;
- (b) if so, the details thereof;
- (c) whether the Government is aware that the administrative officers in Daman and Diu neither inform the Member of Parliament about any meeting that concerns the common people nor they reply to the letters of the Member of Parliament and also they do not follow the protocol for the Member of Parliament;
- (d) if so, whether the Government is making any efforts to ensure that the rules of protocol for the Members of Parliament are adhered to; and
- (e) if so, the details of the efforts being made in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND  
MINISTER OF STATE INDEPENDENT CHARGE IN THE MINISTRY OF LAW  
AND JUSTICE**

**(SHRI ARJUN RAM MEGHWAL)**

As per inputs provided by Ministry of Personnel Public Grievances and Pensions, Department of Administrative Reforms and Public Grievances and Ministry of Home Affairs para-wise reply to the Question is as under: -

- (a) to (e) Department of Administrative Reforms and Public Grievances has laid down the procedures and guidelines as contained in the Central Secretariat Manual of Office Procedure (CSMOP) for dealing with letters received from Members of Parliament (MPs) to Union Ministers and Ministries. The Department of Personnel and Training has also issued consolidated guidelines

on official dealings between the Administration and Members of parliament and State Legislatures. These guidelines are reiterated from time to time.

Further, Ministry of Home Affairs has intimated that the administrative officers in the DNH&DD Administration comply with instructions of Department of Personnel and Training in letter and spirit with regard to their official dealings with Hon'ble MP. All correspondence received from the Hon'ble MP is duly acknowledged and either promptly replied to or forwarded to the appropriate officials for review and action. In addition, all senior officers of the DNH&DD Administration respond to the Hon'ble MPs phone calls with the utmost courtesy and politeness. A bilingual factual report on the issue has already been furnished to the Lok Sabha Secretariat by the Ministry of Home Affairs on 09.10.2024.

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